

Here the Kapse advocate for
Applicant. There is no final
order by the Respondents
which can be interfered
with at this stage.

Issue notices to Respondents.
- to be served by applicant
and fix for preliminary
hearing & if necessary
interim orders on 31.12.1985

 31/12/85

Mr. Kapse for the applicant
states that the Tribunal
will not have jurisdiction over
the matter and that the applicant
wants to file a petition in
the High Court. Mr. Kapse prays
that the application may be
allowed to be withdrawn with
liberty to file a fresh petition
in case as there is any need
to do so. The prayer is decreed.
The application is allowed to
be withdrawn with liberty
to file fresh petition.

 31/12/85

B.L. Garg
31/12/1985